

Notice in Financial Express and Mana Telangana on 30th April 2022

FORM B PUBLIC ANNOUNCEMENT	
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF MARUTHI TUBES PVT LIMITED	
Sl. No.	PARTICULARS
Sl. No.	DETAILS
1	Name of corporate debtor Maruthi Tubes Private Limited
2	Date of incorporation of corporate debtor 29th March 1995
3	Authority under which corporate debtor is incorporated / registered ROC -Hyderabad
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor U25201TG1995PTC019859
5	Address of the registered office and principal office (if any) of corporate debtor 133-A, Alkafim Trade Centre, Rangigunj, Secunderabad TG 500003
6	Date of closure of Insolvency Resolution Process 30th March 2022
7	Liquidation commencement date of corporate debtor 31st March 2022 (order date 31st March 2022 made available on 29th April 2022)
8	Name and registration number of the insolvency professional acting as liquidator Shri. Bondalapati Srinivasa Rao IBBI/PA-001/1/P-01643/2019-2020/12743
9	Address and e-mail of the liquidator, as registered with the Board H.No.10-2-289, Flat No. 303, Chakkaram, NNR Estate, Shanthi Nagar, Masab Tank, Hyderabad-500028 Email: barfca@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator No.402B, Technopolis, Gallada Towers, Chikoti Gardens, Begumpet, Hyderabad-500016 Email: maruthitubescorp@gmail.com
11	Last date for submission of claims 30th May 2022
Notice is hereby given that the National Company Law Tribunal Hyderabad has ordered the commencement of liquidation process of the Maruthi Tubes Pvt Ltd on 31st March 2022 [date of passing of order of liquidation under section 33 of the Code is 31st March 2022, order made available by NCLT on 29th April 2022]. The stakeholders of Maruthi Tubes Pvt Ltd. are hereby called upon to submit their claims with proof on or before 30th May 2022, to the liquidator at the address mentioned against item No.10. The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.	
Sd/- Bondalapati Srinivasa Rao Liquidator-Maruthi Tubes Private Limited IBBI/PA-001/1/P-01643/2019-2020/12743	
Date: 30th April 2022 Place: Hyderabad	

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